Amendment) Scheme, 1976, published in Notification No. G.S.R. 1389 in Gazette of India dated the 25th September, 1976.

- (iv) The Neyveli Coal Mines
 Provident Fund (Second
 Amendment) Scheme, 1976,
 published in Notification
 No. G.S.R. 1390 in Gazette
 of India dated the 25th
 September, 1976.
- (v) The Coal Mines Provident
 Fund (Second Amendment)
 Scheme, 1976, published in Notification No.
 G.S.R. 1391 in Gazette of
 India dated the 25th September, 1976. [Placed in
 Library. See No. LT11417/76.]
- (3) A copy each of the following Notification under sub-section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:—
 - (i) G.S.R. 1322 (Hindi version) published in Gazette of India dated the 11th September, 1976, containing corrigendum to the Hindi version of Notification No. G.S.R. 707 dated the 22nd May, 1976.
 - (fi) The Employees' Provident Funds (Fourth Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1355 in Gazette of India dated the 18th September, 1976.
 - (iii) The Employees' Provident Funds (Fifth Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1427 in Gazette of India dated the 2nd October, 1976.

[Placed in Library. See No. LT-11418/76.]

11.03 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

Eighteenth Report

SHRI MULKI RAJ SAINI (Dehra Dun): I beg to present the Eighteenth Report of the Committee on Government Assurances.

11.03½ hrs.

CONSTITUTION (FORTY-FOURTH AMENDMENT) BILL—contd.

MR. SPEAKER: The House will now take up further consideration of the Constitution (Forty-fourth) Amment Bill.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAM-AIAH): Mr. Speaker, Sir, before you call on the hon. Members to speak, I should like to make one announcement; the Prime Minister will intervene in this debate at 4 P.M. Secondly, as you will see from the list of hon. Members who want to speak, there are a large number of hon. Members and so I suggest that the hon. Law Minister may reply tomor-Then, coming to the sitting and the duration of the speeches, on the first day itself I wrote to the Chair and the Chair was good enough to read out my note, requesting the Chair to allow normally ten minutes for each speaker. But for various reasons, that was not found possible. In a very difficult situation like this. we cannot extend the time for the general debate because there are 600 amendments and the four days allotted are hardly sufficient for that purpose, I should very much value the co-operation of the House if each Member would confine himself to ten minutes....(Interruptions).

SHRI P. K. DEO (Kalahandi): That will be very unfair to the Opposition.